THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.1083/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.30.01.2020/NCLAT/UR/212

In the matter of:

Rahul Wadhwa Appellant

Versus

M/s Amrut Distilleries Pvt. Ltd. Respondent

Appearance: Mr. Tabrej Malawat, Advocate for the Appellant.

12.03.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 30.01.2020 and the Office after scrutiny of the Memo of Appeal on 31.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 05.02.2020. The Appellant re-filed the Memo of Appeal on 06.03.2020. It is stated in the Interlocutory Application (IA) that the Counsel for the Appellant was travelling out-of-station and accordingly there was some time gap in collection of the paper-book of the appeal. Thereafter due to some unavoidable personal difficulties, the Counsel for the Appellant had to travel out-of-station again. Hence, there is delay of 28 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar